

By Email

19<sup>th</sup> November 2015

**Mr. S K Singhal**  
Advisor ( B&CS)  
Telecom Regulatory Authority of India  
Mahanagar Doorsanchar Bhawan  
Jawahar Lal Nehru Marg  
New Delhi 110 002

**Sub. : Comments on Draft Telecommunication (Broadcasting & Cable Services) Interconnection (Digital Addressable Cable Television System) (Sixth Amendment) Regulations, 2015**

Dear Sir,

We take this opportunity to thank this Hon'ble Authority for issuing the consultation on Draft Telecommunication (Broadcasting & Cable Services) Interconnection (Digital Addressable Cable Television System) (Sixth Amendment) Regulations, 2015.

In response to Consultation papers, we hereby state that the draft regulations are in line with the existing regulations regarding execution of an interconnect agreement by Broadcasters of Pay channels with Multi System Operators before providing their signals. Further, we believe that this is a step in the right direction which would assist the industry in being more organized. Hence in our view these draft regulations may be implemented without any changes.

If this Hon'ble Authority requires any further clarifications in this regard, we shall be glad to assist.

Thanking you,

For 9X Media Private Limited

  
**Nitin Sharma**  
Senior Vice President - Distribution



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